

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.12
I.A.Nos.33 & 76/2024 in
C.P.(IB)No.32/BB/2021**

IN THE MATTER OF:

Mr. Putta Kempanna ... Petitioner
Vs.
M/s. Welworth Software Pvt. Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 06.02.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

The Liquidator : Shri Narayana Kamma

ORDER

I.A.No.33/2024:

1. This Application has been filed by the Liquidator, under Regulation 5 (1) (c) R/w. Regulation 15(1) of the IBBI (Liquidation Process) Regulations, 2016, seeking to take on record the 2nd Quarterly Progress Report for the period from 01.07.2023 to 30.09.2023.
2. Heard the Liquidator.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A. is hereby allowed by taking on record the 2nd Quarterly Progress Report on the liquidation process of Corporate Debtor for the period from 01.07.2023 to 30.09.2023.
4. Accordingly, **I.A.No.33 of 2024 stands disposed of.**

I.A.No.76/2024:

1. This Application has been filed by the Liquidator, under Regulation 5 (1) (c) R/w. Regulation 15(1) of the IBBI (Liquidation Process) Regulations, 2016,

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seeking to take on record the 4th Quarterly Progress Report for the period from 01.10.2023 to 31.12.2023.

2. Heard the Liquidator.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A. is hereby allowed by taking on record the 4th Quarterly Progress Report on the liquidation process of Corporate Debtor for the period from 01.10.2023 to 31.12.2023.
4. Accordingly, **I.A.No.76 of 2024 stands disposed of.**

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)

Shruthi